

**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI**

SESSION REVIEW – SECOND SESSION (First Part)

Second Session (Winter Session 18 November to 04 December 2015)

The House held eleven sittings during this Second Session of the Sixth Assembly. The Session commenced on 18 November 2015 and was adjourned sine die on 04 December 2015. Incidentally this was the longest winter session that this House has witnessed.

Questions: A total of 253 notices of questions were received for this session for Question Hour scheduled for six days. Out of these 116 notices of starred questions and 104 notices of unstarred questions were admitted. 47 starred questions and 98 supplementary questions were asked and replied to in the House.

Unfortunately some Departments had not taken their responsibility with deserving seriousness and replies to some of the questions were not submitted in time. The Chair directed that the Privileges Committee enquire into this lapse and recommend necessary action.

Special Mention (Under Rule 280): 96 matters were raised in this session under rule 280. As per directions of the Hon'ble Speaker, the departments have been directed to reply to the matters raised by the Hon'ble Members within 30 days.

Short Duration Discussion (Under Rule 55): 42 Notices for short duration discussion were received during the session. The House discussed the following two subjects:

1. Unauthorised Colonies: 8 Members participated in the discussion initiated by Shri Jagdish Pradhan on condition of unauthorised colonies held on 18.11.2015. The Deputy CM replied to the debate.
2. Rising intolerance in the country: 4 Members participated in the discussion initiated by Shri Rajesh Gupta on the issue of rising intolerance in the country. The discussion was held on 18.11.2015. Minister of Home replied to the debate.

The discussions were held for 2 hours and 2 minutes.

Calling Attention Motion (Under Rule 54): 28 Notices for Calling Attention Motions were received during the session. The following issues were raised in the House:

1. Incidence of fire in jhuggis: Shri Ajesh Yadav called the attention of the Government regarding the incidence of fire in his constituency in which five persons of a family were killed. The Hon'ble Dy CM replied.
2. Increasing pollution in Delhi: Shri Jagdish Pradhan called the attention of the Government regarding the problems being caused due to increased pollution. The Hon'ble Minister of Food and Supplies and the Hon'ble Minister of Transport replied.

3. Shortage of night shelters in Delhi: Shri Vijender Gupta, Hon'ble Leader of Opposition raised the issue of shortage of night shelters in Delhi. The Hon'ble Dy CM replied.

4. Recruitment process by Delhi Subordinate Services Selection Board: Shri Rajender Pal Gautam called the attention of the Government towards the slow recruitment process of Delhi Subordinate Services Selection Board. Three other members also participated in the debate. Hon'ble Deputy CM replied.

5. Thana Level Committees: Shri Somnath Bharti called the attention of the Government towards the non-constitution of Thana Level Committees by the Delhi Police. Five other members participated in the debate. The Minister of Home replied to the debate.

Private Members Resolutions: 21 notices were received from the Members for Private Members Resolutions. Two Fridays i.e. 20.11.2015 and 27.11.2015 were earmarked for Private Members Resolutions. The following Resolutions were discussed in the House:

1. Shri Vijender Gupta moved the resolution "This House resolves that the MLA Local Area Development Fund and Councilors Area Development Fund be allowed to be used inside the Co-operative Group Housing Society complex" on 20.11.2015. Four members participated in the discussion.

The House adopted the following resolution incorporating an amendment moved by Shri Nitin Tyagi, "The Member of Parliament Local Area Development Fund and Councillor's Area Development Fund be allowed to be used inside the Co-operative Housing Society Complex, just as the way MLA Local Area Development Fund is being allowed to be used for said purpose."

2. Shri Somnath Bharti moved the following Resolution on 20.11.2015: "This House resolves that the three Municipal Corporations of Delhi be dissolved and fresh elections be held immediately due to the failure of the Corporations to fulfill the constitutional and statutory mandate of providing basic civic amenities to the people of Delhi." Three other members participated in the debate. The Hon'ble Dy Chief Minister replied to the debate and appealed to Shri Somnath Bharti to withdraw the resolution with the assurance that the MCDs will be impressed upon to improve their working. The resolution was withdrawn by Shri Somnath Bharti with the leave of the House.

3. Shri Somnath Bharti moved the following Resolution on 27.11.2015: "This House resolves that the Union Government be requested to reverse its decision of allotting land meant for school purpose at Deen Dayal Upadhyaya Marg to the Bharatiya Janta Party and instead a school in the memory of Dr. APJ Abdul Kalam be built on this site." Five other members participated in the debate. The Hon'ble Minister of Transport replied to the debate and the resolution was adopted by the House.

4. Besides the above, the House also adopted the following Resolution moved by Shri Satyendar Jain, Hon'ble Minister of Home and PWD on 02.12.2015 "This House resolves that no member of the House shall either demand or give dowry for his or her own marriage or for his family members

and shall not attend marriages where they are aware that dowry has been demanded or given.

This House also resolves that the Government shall take all steps to encourage, motivate and support those persons who want to promote dowry free marriages.”

The Resolution had been moved during the course of debate on a Statement by Shri Kapil Mishra, Hon’ble Minister of Tourism. The debate was held for 14 minutes

Motion (Under Rule 107): The House adopted the following Motions:

1. “That this House decides that the unfortunate incident of 24.11.2015 wherein Shri Om Parkash Sharma, a Member of this House made derogatory remarks against a woman Member of this House be referred to the Ethics Committee of the House for consideration, investigation and report. The Committee shall have full freedom to decide on the procedure to be followed in the matter and shall submit its report before the first sitting of the next session.” The Motion was moved by Shri Kapil Mishra, Hon’ble Minister of Tourism and was adopted by the House.

2. “That this House condemns the derogatory remarks made against the Hon’ble Speaker by Shri Om Parkash Sharma both within the House as well during his interaction with the media; and this House decides that Shri Om Parkash Sharma be suspended from the sitting of the House for the entire duration of the ongoing session.” The Motion was moved by Shri Kailash Gahlot and was adopted.

3. “In pursuance of the recommendations contained in the First Report of the Ethics Committee of Sixth Legislative Assembly, this House decides that Rs.18560/- be recovered from the pay of Shri Om Parkash Sharma towards the cost incurred in replacing the mike damaged by him. This House also warns Shri Om Parkash Sharma not to resort to such misconduct in the House again.” The Motion was moved by Ms. Bhawna Gaur and was adopted by the House.

Congratulatory Motion (Rule-114): The House adopted the following motion moved by Shri Anil Kumar Bajpai on 27.11.2015:

“This House expresses its gratitude to Shri Kapil Mishra, Minister of Tourism & Water for bringing back the belongings of former President of India (Late) Dr. APJ Abdul Kalam from his village in Tamilnadu and proposing to build a memorial in his memory in Delhi.”

Adoption of Committee Reports: The House adopted the following Reports of the House Committees:

1. Second Report of the Committee on Private Members Bills and Resolutions
2. First Report of the Ethics Committee
3. First & Second Report of the Privileges Committee

Legislation: The House passed the following 15 Bills during the current session:

1. Delhi School (Verification of Accounts and Refund of Excess Fee) Bill, 2015
2. Delhi School Education (Amendment) Bill, 2015 (Bill No.10 of 2015)
3. The Right of Children to Free and Compulsory Education (Delhi Amendment) Bill, 2015
4. The Code of Criminal Procedure (Delhi Amendment) Bill, 2015
5. The Delhi (Right of Citizen to time Bound Delivery of Services) (Amendment) Bill, 2015
6. Minimum Wages (Delhi) Amendment Bill, 2015.
7. The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Delhi Amendment) Bill, 2015
8. Appropriation (No.3) Bill, 2015: The Bill was passed on 01 December 2015 alongwith supplementary grants.
9. The Members of Legislative Assembly of National Capital Territory Of Delhi (Salaries, Allowances, Pension etc.)(Amendment) Bill, 2015
10. "The Ministers Of National Capital Territory Of Delhi (Salaries And Allowances)(Amendment) Bill, 2015
11. The Speaker and Deputy Speaker Of The Legislative Assembly Of The National Capital Territory Of Delhi (Salaries And Allowances)(Amendment) Bill, 2015
12. The Leader Of Opposition In The Legislative Assembly Of The National Capital Territory Of Delhi (Salaries And Allowances)(Amendment) Bill, 2015
13. The Salary and Allowances of The Chief Whip In Legislative Assembly Of The National Capital Territory Of Delhi (Amendment) Bill, 2015
14. The Delhi Value Added Tax (Third Amendment) Bill, 2015
15. The Delhi Janlokpall Bill, 2015.

Obituary References:

1. The House paid homage to the persons who had lost their lives due to recent terrorist attack in Paris and victims of the cyclone in Tamilnadu.
2. The House also paid respects to Col. Santosh Mahadik of the Indian Army, who was martyred in Kupwara, Jammu & Kashmir on 17.11.2015.
3. On 26.11.2015 the House paid respects to the victims of the Mumbai terrorist attack in November 2008.